

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-911(PB)/2018

IN THE MATTER OF:

Dena Bank	Applicant/petitioner
Vs.		
MVL Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.07.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant/petitioner: Mr. Syed Sasrfaraz Karim, Ms. Parika Gupta,
Advs.

For the respondent : -

ORDER

Notice to show cause to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process for 29th August, 2018. Process dasti only.

List the matter on 29th August, 2018.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**